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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

OA-825/2004

New Delhi this the 5th day of April, 2004.

Hon'ble Sh. Shanker Raju, Member(J)

Sh. T.R. Sharma,
E.P.T.-71,
Sarojini Nagar,
New Delhi-23. Applicant

(through Sh. Harpreet Singh, Advocate)

versus

1. Union of India through
Secretary Ministry of
Communication, Deptt.
of Telecom,
20, Sanchar Bhawan,
Ashoka Road,
New Delhi-1.
2. The Executive Director,
Mahanagar Telephone Nigam Ltd.,
Khurshid Lal Bhawan,
New Delhi-50. Respondents

ORDER (ORAL)

Heard the learned counsel.

Applicant who was placed under suspension on account of pending criminal case, seeks revocation of the impugned suspension order/memo dated 27.8.1996 and reinstatement with all back wages and consequential reliefs.

The applicant preferred a representation for revocation and reinstatement in service. Learned counsel has placed reliance on the decision of Apex Court in the case of Ashutosh Kumar Maroj Vs. State of Bihar (2002(1)JCC 148).

(3)

As the representation is yet to be disposed of, respondents are directed to consider the representation of the applicant in the light of the clarification order of Sub-Judge on 31.10.2003 and as well as the decision of the Apex Court (supra). This representation shall be disposed of within one month from the date of receipt of a copy of this order with a detailed and speaking ordeer.

OA stands disposed of at the admission stage itself.

A copy of this order be sent to the respondents.

S. Raju
(Shanker Raju)
Member(J)

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